

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.44  
C.A.Nos.31, 32/2023,  
35, 48 & 49/2024 in  
C.P. No.258/2016  
(T.P.No.108/2017)**

**IN THE MATTER OF:**

M/s. Encarta Pharma Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Vikram Hospitals Pvt. Ltd. ... Respondent

**Order under Section 433 of Companies Act, 1956**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in CAs 31  
& 32/2023/Liquidator : Shri Vineeth Reddy  
For R-7 in CAs 31 & 32/2023 : Shri Srivatsa Rao

**ORDER**

1. Heard the Ld. Counsels for the parties.
2. Shri Vineeth Reddy, Ld. Counsel submitted that Shri Saji P. John, the previous Counsel appearing for the Liquidator does not want to continue in this case and has given NOC, and therefore, sought time to file his Vakalath. He is permitted to file the same, within a period of one week.
3. List the matter on **25.06.2024**.

**Sd/-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**  
Puja

**Sd/-  
K. BISWAL  
MEMBER (JUDICIAL)**